


F.No. 133/38/2006-TPL(Pt.)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

....
Room No. 147F, North Block
New Delhi, the 24th October, 2006


Order under section 119 of the Income-tax Act

In exercise of powers conferred by sub-section (1) and clause (a) of sub-section (2) of section 119 of the Income-tax Act, 1961, the Central Board of Direct Taxes hereby extends the due date for obtaining the report of audit under section 44AB of the Income-tax Act, 1961 and furnishing the return of income under sub-section (1) of section 139 and return of fringe benefits under sub-section (1) of section 115WD in case of companies (other than the companies assessed or assessable in the State of Gujarat) for Assessment Year 2006-2007 from 31st day of October, 2006 to 30th day of November, 2006.


(Sharat Chandra)
Director (TPL-IV)

Copy to:-

- (i) Spokesman and Media Centre, CBDT
- (ii) All Chief Commissioners/Directors General of Income-tax with a request to circulate amongst all officers in their regions/ charges.
- (iii) Director General, National Academy of Direct Taxes, Nagpur.
- (iv) Directors, Regional Training Institutes, Ahmedabad/ Bangalore/ Chandigarh/ Chennai/ Kolkata/ Lucknow/ Mumbai.
- (v) Comptroller and Auditor General of India (40 copies)
- (vi) Ministry of Law (10 copies)
- (vii) Secretary, Settlement Commission, New Delhi.
- (viii) All officers and technical sections in CBDT.


(Sharat Chandra)
Director (TPL-IV)